

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

STARRED QUESTION NO:179  
ANSWERED ON:29.11.2002  
POSTS RESERVED FOR HANDICAPPED  
PUSHPDAN SHAMBHUDAN GADHAVI

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the post reserved for the handicapped persons in the Government services are being filled;
- (b) if so, the details thereof during the last three years;
- (c) the position regarding reservation of posts for the handicapped persons in the public sector undertakings;
- (d) whether National Handicapped Finance and Development Corporation has been set up;
- (e) if so, the salient features of the Corporation;
- (f) if not, the time by which it is likely to be set up; and
- (g) the programmes formulated for the rehabilitation of handicapped persons residing in the rural areas particularly in Kutch District of Gujarat?

**Answer**

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. SATYANARAYAN JATIYA)

(a) to (g) A Statement is laid on the table of the House.

Statement referred to in the reply to Lok Sabha Starred Question No. 179 put forth by Shri P.S. Gadhavi, regarding "Posts Reserved for Handicapped" due for answer on 29.11.2002.

(a), (b) & (c): The Persons with Disabilities Act, 1995 provides for 3% reservation in employment in the establishment of Government of India and Public Sector Undertakings against posts identified as suitable for persons with disabilities. As per information provided by Department of Personnel & Training (DOPT) in March, 2001, on the basis of information available, the status of reservation for persons with disabilities in various Ministries/Departments with reference to the identified posts in Group A, B, C & D, is 6.56%, 5.43%, 6.50% and 6.39%, respectively. According to the information provided by Department of Public Enterprises in January, 2002, the status of reservation in Central Public Sector Undertakings (PSUs) for persons with disabilities against the identified posts in Group A, B, C & D is 2.78%, 8.54%, 5.04% and 6.75% respectively.

(d) & (e): Yes, Sir. The National Handicapped Finance & Development Corporation (NHFDC) has been set up in 1997 to promote economic and development activities undertaken by persons with disabilities. The Corporation assists them by providing loans for self-employment and other economic ventures. The Corporation extends loan to the disabled person through the State Channelling Agencies nominated by respective State Governments/ Union Territories. The corporation has also launched a Micro Financing Scheme, which is being implemented through reputed non-governmental organizations.

(f) Does not arise.

(g) The Ministry implements Schemes for providing support to non-government agencies for purchase / fitting of aids and appliances (ADIP Scheme) and undertaking various programmes for rehabilitation of persons with disabilities. During 2001-2002, over 800 non governmental organizations have been given financial assistance to the tune of Rs. 104.40 crores.

During 2000-2001, two non governmental organizations have been given assistance to the tune of Rs.4.37 lakhs in the district of Kutch, of Gujarat under the Scheme for Promotion of Voluntary Actions for persons with disabilities.